

transparent. Under the provisions of the Ordinance and the Rules, companies with captive power plants may also participate in the bidding under e-auction of coal mines in order to meet their requirement of coal.

Land damage due to mining

†1132. SHRI HARIVANSH: Will the Minister of COAL be pleased to state:

(a) the details of area of land damaged due to mining of coal in each State till date since independence and the area of land likely to be damage in each State per year during coming years, State-wise and company-wise;

(b) the authority responsible to reclaim the damaged land and area of land reclaimed till date along with the area of land made cultivable, State-wise; and

(c) the plans to make this damaged land cultivable by reclaiming it State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI PIYUSH GOYAL): (a) to (c) In order to reclaim the land damaged due to mining of coal, coal companies engaged in mining of coal adhere to the Mine Closure Plan(MCP) prepared by them for each Mine in accordance with the guidelines issued by Ministry of Coal. The concerned coal company is responsible to reclaim the damage land as per MCP. However, specific details are being collected and shall be laid on the Table of the House.

Land in possession of CIL

†1133. SHRI HARIVANSH: Will the Minister of COAL be pleased to state:

(a) the area of land in the possession of the Coal India Ltd. (CIL) and the details of resources and ways through which it was acquired, State-wise and company-wise;

(b) the area of land in actual possession of the CIL and the area of land which is illegally occupied by others on which CIL is unable to operate; and

(c) the area of coal bearing/non-coal bearing land and the area which is still under mining and the area of land where mines are non-operative?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI PIYUSH GOYAL): (a) to (c) The information is being collected and will be laid on the Table of the House.

† Original notice of the question was received in Hindi.